

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3049
ANSWERED ON:14.03.2000
UNAUTHORISED CONSTRUCTION
NEPAL CHANDRA DAS

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the orders issued by the DDA on 18th November, 1999 for the ceiling-cum-demolition of the unauthorised constructions have since been implemented;
- (b) if not, the reasons therefor; and
- (c) the steps taken by the Government to ensure to take action on the complaints from the Members of Parliament?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a): No, Sir

(b): The DDA have reported that the demolition programme which was fixed on 21.1.2000 and subsequently on 18.2.2000 could not be carried out on both the days due to non-availability of police force. They have further reported that a revised programme is being finalised to execute the sealing-cum-demolition orders in consultation with the concerned Police Station so that the Police force could be made available to them.

(c): The DDA have informed that the complaints received from the MPs are looked into on priority basis and there is a system of close monitoring. However, actual action takes some time as before taking any adverse action, formalities prescribed under the relevant Rules/Regulations are required to be observed which includes issuing of Show-Cause Notice, etc.